

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/133/2021

This the 01st day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Johri Lal Sharma, aged 57 years, S/o Late Sh Om Parkash Sharma, R/o Mera Mandrian, Akhnoor Jammy, At present ward no. 12 Shanti Colony Akhnoor.

.....Applicant

(Advocate: Mr. G.S. Thakur)

Versus

1. Union Territory of Jammu and Kashmir through Principal Secretary to Government Housing & Urban Development Department, Civil Secretariat Jammu/Srinagar-180001.
2. Director Urban Local Bodies, jammu-180010.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. Additional Advocate General)



O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Johri Lal Sharma is seeking review of the Government Order No. 51-JK (HUD) of 2020 dated 14.02.2020 issued in terms of Rule 31 of the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules 1956, by virtue of which the applicant has been placed under suspension.



2. Learned counsel for the applicant submits that the applicant furnished representations dated 14.05.2020 & 29.10.2020 for redressal of his grievance which are still pending for consideration before the respondents. He prays that the applicant would be satisfied, if a direction is issued to the respondents to consider and decide the representation of the applicant by a reasoned order within a stipulated time frame.
3. Heard the counsels for both the parties and the perused the pleadings available on record.
4. In view of the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to consider and decide the representation of the applicant dated 29.10.2020 (Annexure A-3) by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of one month from the date of receipt of certified copy of this order. The O.A. shall also treated as a part of the representation.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)